113

laya, Orissa, Rajasthan, Uttar Pradesh and West Bengal are showing shortfalls in girls' enrolments in these classes. There has been slow progress in regard to enrolment in classes VI to VIII in the States of Jammu & Kashmir, Karna-Madhya Pradesh, Meghalaya, taka. Nagaland, Rajashan, Tamil Nadu and U.P. Girls enrolment has heen on the lower side in Classes VI to VIII in Andhra Pradesh, J & K, Karnataka, M.P., Meghalaya, Nagaland, U.P. and the Union Territories of Andaman & Nicobar Islands, Chandigarh, Goa, Daman & Diu.

Under the Non-formal system, of elementary education for the age-group 9-14 current assessment indicates tliat the coverage may be of the order of 35 lakh in the Plan period as against the 80 lakh envisaged.

According to the present assessment, total achievement of enrolment in elementary classes (6—14 age-group), both under formal and non-formal system is estimated to be of the order of IOI million by the end of the Sixth Plan. Based on existing projection Plan. Based of existing projection of population (1981 Census) there will be backlog of about 30 million nonattending children of this age-group in 1984-85. As the estimated population of the age-group 6-14 would be of the order of 160 million in 1990, nearly 50 million additional children of this age-group will have to be covered in the Seventh Plan.

For achieving the goal of universalisation of elementary education, there is a need to accelerate the implementation of the new strategies envisaged in the Sixth Plan, *viz.* adjustment of schooling hours according to local conditions and introducing measures

ith a view to eliminating wastage and reducing drop-outs in elementary education. Non-formal learning programmes need to be diversified so that a variety of, options are made available to school children especially in the villages to suit their needs. These strategies call for a detailed

local level planning involving the local community.

Irregularities in construction of Stadia for Asiad

516. SHRIMATI RATAN KUMARI: WiH the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the attention of Government has been drawn to a news item published in the *Times of India* dated September 5, 1983 to the effect that the Chief Technical Examiners' Organisation (CTEO) functioning under the Central Vigilance Commission, has pointed out several cases of irregularities committed in giving contracts for the works and construction of stadia for the ASIAD resulting in high amount of overpayment to contractors; and

(b) - if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

एन० आर० ई० पी० तथा आर० बी० डी० के अन्तर्गत किसानों को पशुओं का प्रावधान

517. श्री श्रश्विनी कुमार : नवा श्रामीण विकास मन्त्री यह बनाने की कुपा करेंगे कि:

(क) क्या यह सच है कि एन० घार० ई० पी० और आर०बी०डी० के अन्तर्गत जब गरीव किसानों को गाय, बैल, बकरी और सूधर खरीद कर दिया जाता है तो उस जानकर के चयन में उसकी कोई राय नहीं जी जाती है और किसानों को ब्लाक के डाक्टर, बी०डी०औ०, सक्लि अफसर और बैंक के प्रतिनिधियों का ही निर्णय स्वीकार करना पड़ता है; और

(ख) यदि हां, तो सरकार इस मामले में क्या उपचारी कदम उठाने का विचार रखती है?

ग्राभोण विकास मंत्राजय में राज्य मंत्रो (श्री हरिनाथ मिश्र): (१) ग्रीर (घ) चने गये परिवारों को गाय, वैज, वकरी तथा सम्रह खरीदने के लिए समन्वित ग्रामीण विकास कार्यक्रम के जन्तर्गत सहायता दो जाती है। मार्भदर्शी सिद्धान्तीं के अनुसार कार्यान्वयन एजेंसियां चुने गये परिवारों को लिए जाने वाले पशुद्धों की खरोद के लिए ऋय समिति का गठन कर सकतो है। इन ऋष समितियों में आमतौर पर संवालन एजेंसी, वित्तीय संस्था, राज्य सरकार के पण चिकित्सा विमाग के प्रतिनिधियों और कसानों को शामिल किया जाता है। पश्रुओं की खरोद के लिए ग्रपनाई जाने वालो ग्रह्मतियां भी एक राज्य से दूसरे राज्य में (मन्न-भिन्न होतो हैं। पशुप्रों को खरीद में लामभोगियों की इच्छाओं का ध्यान रखना होता है और लाममोगियों को उनकी इच्छाओं के विरुद्ध जबरदस्तो दिए जा रहे पश्चाों का कोई उदाहरण इस मन्त्रालय के ध्यान में नहीं श्राया है।

Protest against U.S.A. Invasion of Grenada

518. SHRI KALYAN ROY: SHRI LADLI MOHAN NIGAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- whether Government have lodged any pro est with the United States Government against invasion and agression on Island of Grenada and its occupation;
- (b) if so, when and what is the reaction of US Government; and
- (c) what initiative and steps have been taken by the Government of

India as the leader of the NAM persuade the U.S. Government to vacate the naked aggression with details thereof; including results?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM):
(a) to (c) The reaction of the Government of India to invasion of Grenada is reflected in a- statement made by the Official Spokesman on 26th October 1983, which is as follows: —

"The Government of India views events in Gienada with grave concern. The killing of Prims Minister Maurice Bishop and several of his cabinet colleagues has casual consternation and dismay in India and other Nonaligned countries. We were looking forward to receiving Prime Minister Bishop in November for the CHOGM.

The invasion of Grenada by outside forces cannot be justified and is consistent with the basic laws of international behaviour. The Government of India are strongly opposed to interference and intervention by any country in another. They consider it desirable and necessary thai big and powerful countries should act with maximum restraint in their dealing with other countries. No country has any right to impose a regime or system of government of its own preference on another country.

The situation in Central America and the Caribbean is already charged wi⁺h tension and strain. Foreign military intervention can only aggravate these and perpetuate instability and conflict in the region. We urge immediate with-drawal of all foreign forces from Grenada so that if can manage its own affairs in freedom"

The Government of India reiterated +his stand during the debate on the subject in the UN General Assembly. which resulted in an overwhelming vote of 108 for, 9 against, and 27 absentions on a resolution de-